

Mr. Ganju nor his wife is related in any way to the Nehru family.

PAPERS LAID ON THE TABLE

WHITE PAPER NO. XXIII CONTAINING NOTES, MEMORANDA AND LETTERS EXCHANGED BETWEEN THE GOVERNMENTS OF INDIA AND CHINA

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): Sir, I beg to lay on the Table a copy of White Paper No. XXIII containing Notes, Memoranda and Letters exchanged between the Governments of India and China during the period February, 1966 and February, 1967. [Placed in Library. See No. LT-188/67].

NOTIFICATIONS UNDER THE DELIMITATION COMMISSION ACT, 1962

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): Sir, I beg to lay on the Table a copy each of four Notifications of the Election Commission, issued under sub-section (1) of section 11 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-195/67].

ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE HINDUSTAN SHIPYARD LIMITED, VISAKHAPATNAM AND AUDITORS' REPORT THEREON

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): Sir, I lay on the Table a copy of the Fourteenth Annual Report and Accounts of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1965-66, together with the Auditors' Report on the Accounts, under sub-section (1) of section 619-A of the Companies Act, 1956. [Placed in Library. See No. LT-199/67].

ANNUAL ACCOUNTS (1965-66) OF THE MADRAS PORT TRUST AND AUDIT REPORT THEREON

PROF. V. K. R. V. RAO: Sir, I also beg to lay on the Table a copy of the Annual Accounts of the Madras Port Trust for the year 1965-66 and the Audit Report thereon. [Placed in Library. See No. LT-197/67].

NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT, 1939

PROF. V. K. R. V. RAO: Sir, I also beg to lay on the Table a copy each of the following Notifications, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:

- (i) Notification No. F. 3(13)/65-66-Transport, dated the 29th September, 1966, publishing the Delhi Motor Vehicles (3rd Amendment) Rules, 1966, issued by the Delhi Administration. [Placed in Library. See No. LT-104/67].
- (ii) Notification No. 158/66/F. No. 68-332/66-Pub., dated the 5th December, 1966, issued by the Andaman and Nicobar Administration.
- (iii) Notification No. 166/66/F. No. 68-261/66-Pub., dated the 27th December, 1966, issued by the Andaman and Nicobar Administration.

[Placed in Library. See No. LT-196/67 for (ii) and (iii)]

THE MINERALS CONCESSION (FIRST AMENDMENT) RULES, 1967

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): Sir, I lay on the Table under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of the Ministry of Mines and Metals Notification G.S.R. No. 369 dated the 4th March, 1967 publishing the Minerals Concession (First Amendment) Rules, 1967. [Placed in Library. See No. LT-163/67].